

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF OJAAN REALTY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	OJAAN REALTY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.09.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC, NCT of Delhi & Haryana.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC154179
5.	Address of the registered office and principal office (if any) of corporate debtor	7/13/2 SF, Devika Tower Nehru Place, New Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	01.07.2026
7.	Estimated date of closure of insolvency resolution process	28.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajiv Bajaj (IBBI/IPA-002/IP-N00276/2017-18/10834)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074 Email id: <a href="mailto:rbajajip@gmail.com">rbajajip@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074 Email: <a href="mailto:cirpojaanrealty@yahoo.com">cirpojaanrealty@yahoo.com</a>
11.	Last date for submission of claims	14.07.2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV has ordered the commencement of a corporate insolvency resolution process of the **OJAAN REALTY PRIVATE LIMITED** on **01.07.2026**.

The creditors of **OJAAN REALTY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 14.07.2026 to the interim resolution professional via email or at the registered address of the IRP given at entry at No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Mr. Rajiv Bajaj**  
**Interim Resolution Professional**  
**OJAAN REALTY PRIVATE LIMITED**  
(IBBI/IPA-002/IP-N00276/2017-18/10834)  
AFA Valid upto 31.12.2026  
LG, B-269, Chattarpur Enclave, Phase-II, New Delhi-110074  
Email id: [rbajajip@gmail.com](mailto:rbajajip@gmail.com)  
04.07.2026